

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (c) In order to safeguard against aerial threats, air defence system needs to be consistently in a mode of readiness. The Indian Air Force (IAF) is suitably equipped, trained and organized to cater for the threat environment that exists and is ready to meet the role assigned to it.

Review of defence procurement procedure

1453. SHRI A.K. SELVARAJ: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government is considering to review the Defence Procurement Procedure (DPP);

(b) if so, the details thereof;

(c) whether it is also a fact that Government has constituted a committee to review the Defence Procurement Procedure (DPP), 2016 and the Defence Procurement Manual, 2009; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (d) Yes, Sir. Government has planned to review the Defence Procurement Procedure (DPP). In this regard, a Review Committee has been constituted on 16.08.2019 under the Chairmanship of the Director General (Acquisition) to align and standardise the procedure for Defence Capital Acquisitions as given in DPP-2016 and Defence Revenue Procurements as given in Defence Procurement Manual (DPM)-2009 with the objectives of simplifying and synergising both procedures, facilitating greater participation of Indian industry, optimising life cycle support for equipment and supporting "Make-in-India" initiative.

Defence equipment developed by DRDO

1454. SHRI PARIMAL NATHWANI: Will the Minister of DEFENCE be pleased to state:

(a) the Total number of defence equipment developed by Defence Research and Development Organisation (DRDO) and other Indian institutions during the last three years;

(b) the percentage of the Total number of defence export equipment that were indigenously produced during the said period; and

(c) the policies/schemes undertaken to encourage indigenous development of defence equipment in the country?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) Defence Research and Development Organisation (DRDO) develops systems/equipments for the Armed Forces in various technology domains. A Total of 39 different systems/equipments worth over ₹ 95062.08 Crores designed and developed by DRDO, have been approved for induction into the Services during the last three years. These systems include various types of platforms, Sonars, Radars, Software Defined Radios, Missile Systems, Gun Systems, Munitions, Bridging equipment etc.

(b) During the last three years; 1210 authorisations worth ₹ 16950.04 Crores were issued for export of indigenously produced equipments. All equipments are indigenously developed.

(c) Various policies/schemes undertaken to encourage indigenous development of defence equipment in the country are as under:

- A policy has been introduced in Defence Procurement Procedure-2016 to involve industry as Development Partner from the development Stage itself for all Design and Development cases of DRDO. Necessary guidelines have been issued for the same.
- As per new Transfer of Technology (ToT) guidelines, ToT fees and royalty have been waived-off for all defence equipment supplied to Armed Forces by the Development cum Production Partner (DcPP)/ Production Agency of DRDO.
- A policy for sharing of DRDO Intellectual Property Rights with Indian Industry has been recently promulgated.

Power and responsibilities of CDS

†1455. SHRI P.L. PUNIA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government is mulling over appointment of “Chief of Defence Staff” (CDS);

(b) if so, the prospective role of CDS in the integration of Navy, Army and Air Force of India;

†Original notice of the question was received in Hindi.